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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 1336/92

Shri G.B.Merchant ... Applicant

V/S:

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Applicant in person


Shri P.M.Pradhan
Advocate
for the Respondents

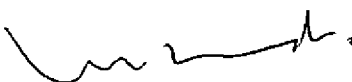
ORAL JUDGEMENT

Dated: 20th 8th 1993

(PER: M.S.Deshpande, Vice Chairman)

Heard the applicant in person and Shri P.M.Pradhan for the respondents. It is apparent that the allegation against the applicant is about absenting from work from 1979 and the inquiry is pending against the applicant which was initiated in 1987. According to the applicant without his participation the Inquiry Officer had made a report. According to the respondents, the report of the Inquiry Officer had already been made and the matter is before the Disciplinary Authority. In the circumstances, we find that the applicant has ^{the opportunity} ~~a liberty~~ of making his grievance before the Disciplinary Authority and after the conclusion of the Disciplinary Authority, if he still feels aggrieved, he can approach to the Tribunal for appropriate relief. No relief can be granted to him at this stage. The application is dismissed.


(MS. USHA SAVARA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.